



**KARNATAKA LEGISLATIVE ASSEMBLY
SIXTEENTH LEGISLATIVE ASSEMBLY
NINTH SESSION
(Adjourned Meetings)**

**THE KARNATAKA POLICE (AMENDMENT) BILL, 2026
(LA Bill No. 04 of 2026)**

A Bill further to amend the Karnataka Police Act, 1963.

Whereas it is expedient further to amend the Karnataka Police Act, 1963 (Karnataka Act 4 of 1964), for the purposes hereinafter appearing:

Be it enacted by the Karnataka State Legislature in the seventy seventh year of the Republic of India as follows:-

1. Short title and commencement.- (1) This Act may be called the Karnataka Police (Amendment) Act, 2026.

(2) It shall come into force at once.

2. Amendment of section 20-F.- In section 20F of the Karnataka Police Act, 1963 (Karnataka Act 04 of 1964), in sub-section (1),-

(i) in the first proviso, for clause (c), the following shall be substituted, namely:-

“(c) misconduct or gross negligence or dereliction of duty or an act of moral turpitude or”;

(ii) the second proviso shall be omitted.

STATEMENT OF OBJECTS AND REASONS

It is considered necessary further to amend the Karnataka Police Act, 1963 (Karnataka Act 4 of 1964) to substitute clause (c) of sub-section (1) and to omit second proviso of the section 20F.

Hence, the Bill.

FINANCIAL MEMORANDUM

There is no extra expenditure involved in the proposed legislative measure.

Dr. G. PARAMESHWARA
Minister for Home

M.K. VISHALAKSHI
Secretary
Karnataka Legislative Assembly

ANNEXURE**Extract from the Karnataka Police Act, 1963****(Karnataka Act 4 of 1964)****XXX****XXX****XXX**

20F. Tenure of officers incharge of police stations, circle, sub-division, district and range.- (1) Subject to superannuation, the officers who are in operational duties or such other duties as may be notified by the Government from time to time shall have a minimum tenure of two years:

Provided that any such officer may be transferred by the Police Establishment Board or by the Government as the case may be from his post before the expiry of the minimum tenure consequent upon,-

- (a) promotion to a higher post; or
- (b) on conviction, or charges having been framed by a court of Law in a criminal offence; or
- (c) imposition of punishment of dismissal, removal, discharge or compulsory retirement from service or of reduction to a lower rank awarded under the relevant discipline and appeal rules; or
- (d) suspension from the service in accordance with the provisions of the said rules; or
- (e) incapacitation by physical or mental illness or otherwise becoming unable to discharge his functions and duties; or
- (f) the need to fill up a vacancy caused by promotion, transfer or retirement; or
- (g) on request of the officer concerned in writing:

Provided further that the Government may, transfer an officer before the expiry of his minimum tenure on account of misconduct or gross negligence or an act of moral turpitude in the opinion of the State Government.

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